

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-120/2003/10793/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>nd</sup> 22 November, 2022.

Sub: **Casual leave.**

Ref:- Your letter Nos. MACT/GLP/2022/1465, dtd. 17.11.2022 and  
MACT/GLP/2022/1466, dtd. 17.11.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 19.11.2022 till the morning of 21.11.2022** and **casual leave on 25.11.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 23.11.2022 till the morning of 28.11.2022**. The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

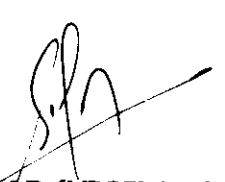
Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-128/2007/10794-10795/A, dated , 22-11-2022**  
Copy to:

1. The District and Sessions Judge, Goalpara.
2.  The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**